

**Shri Vajpayee** (Balrampur): I find that no time has been allotted to my motion in regard to the creation of the Nagaland.

**Mr. Speaker:** I believe I have admitted as a No-Day-Yet-Named Motion.

**Shri Satya Narayan Sinha:** There are so many No-Day-Yet-Named Motions.

**Mr. Speaker:** I will find out. A No-Day-Yet-Named Motion would be given two hours. If it is admitted—I believe I have admitted it—I will fix up some time, apart from what the hon. Minister might say.

**Shri Vajpayee:** I was given to understand that the motion will be taken up on the 18th August.

**Mr. Speaker:** I do not know who gave the information.

**Shri Vajpayee:** It will not be proper to say. I got the information from the Leader of the House.

**Mr. Speaker:** I shall find out if I have already admitted it as a No-Day-Yet-Named Motion. I remember to have done so. I will see. It was suggested that because a Bill is going to come here, it may not be necessary to have a discussion. But I thought a discussion may be useful before a Bill is brought. Therefore, I believe I have admitted it.

As soon as I reject or admit a motion of this kind, I shall consider the desirability of announcing it in the Notice Board, so that hon. Members may know. If I admit it as a No-Day-Yet-Named Motion, immediately that very day I will have it put up on the Notice Board, so that hon. Members may know definitely.

**Shri T. B. Vittal Rao** (Khammum): It is mentioned in the bulletin.

**Mr. Speaker:** The next day in the bulletin, it is mentioned. If it is a

No-Day-Yet-Named Motion, the date has to be filed later on.

So far as Shri Vajpayee's motion is concerned, I understand that has been referred to the Minister and we have not yet received any reply. As soon as I get a reply, I will pass on the information. A number of motions come to me. I first of all ask the Minister what he has to say. Then we take it up before the Business Advisory Committee.

12.23½ hrs.

#### ELECTION TO COMMITTEES COFFEE BOARD

**The Minister of Commerce** (Shri Kanungo): I beg to move:

"That in pursuance of clause (xiv) of sub-section (2) of Section 4 of the Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for a term of three years subject to the other provisions of the said Act and the Coffee Rules, 1955."

**Mr. Speaker:** The question is:

"That in pursuance of clause (xiv) of sub-section (2) of Section 4 of the Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for a term of three years subject to the other provisions of the said Act and the Coffee Rules, 1955."

*The motion was adopted.*

#### RUBBER BOARD

**Shri Kanungo:** I beg to move:

"That in pursuance of clause (e) of sub-section (3) of Section